

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) Yes.

(b) It is not the practice to allow the parents of an ailing child to stay in the hospital with it. In the case of a small child, however, the mother is also admitted into the hospital if it is in the interests of the child to do so.

(c) No.

SHRI K. C. GEORGE: May I know whether it has been brought to the notice of the Government that Children in the Poona Military Hospital are generally chained?

SARDAR S. S. MAJITHIA: They are not chained; I said.

SHRI K. C. GEORGE: May I know what does the hon. Minister mean by saying 'small children'? What is the age limit?

SARDAR S. S. MAJITHIA: Small children are those who cannot look after themselves.

SHRI K. C. GEORGE: May I know what is the exact distinction that the Government makes here? A child who is ill cannot generally look after himself. So what is the age limit that is fixed by the Government?

SARDAR S. S. MAJITHIA: There is no age limit, Sir. But if it is in the interest of the child that the mother should stay in the hospital, she is admitted.

SHRI K. C. GEORGE: Is it not in the interest of the child that the mother should also stay in the hospital?

SARDAR S. S. MAJITHIA: Not in every case.

SHRI B. GUPTA: May I know, Sir, how the children of military officers are treated?

SARDAR S. S. MAJITHIA: They are treated exactly in the same way as the children of other ranks.

MR. CHAIRMAN: If most of us are children like these, then?

\*178. [The questioner (Dr. R. B. Gour) was absent.]

#### PRIVILEGE TICKET ORDER SCHEME

\*179. SHRI K. C. GEORGE: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government of India employees have submitted a memorandum to Government to revive the P.T.O. Concessions; and

(b) if so, what action Government propose to take in the matter?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) The question is being examined.

SHRI K. C. GEORGE: May I know when this system of P.T.O. was stopped?

SHRI B. N. DATAR: Sir, this system was in vogue only for a short period i.e., from 1st January, 1948 till September 1949. Then on account of economy this system was stopped and the question of its re-introduction is being examined now.

SHRI S. MAHANTY: What is this P.T.O. concession, Sir?

SHRI B. N. DATAR: P.T.O. concession is Privilege Ticket Order according to which a Government servant is allowed to travel at the rate of 1/3rd of the ordinary fare and two-thirds of it is borne by Government once every year.

SHRI TAJAMUL HUSAIN: Do the Government propose to introduce this system for the Members of Parliament also? If not, why not? I want a definite answer.

SHRI B. N. DATAR: Sir, the Members of Parliament are not Government employees. They are Government themselves.

**SHRI K. C. GEORGE:** What is the economy that will be effected by this cut?

**SHRI B. N. DATAR:** Now, that is the very reason why this question is being taken up again. Two-thirds of the cost had to be borne by Government and only one-third was borne by the employee concerned and therefore in the interests of economy it was thought that this system should be put an end to. Again the question is being considered.

**SHRI B. K. MUKERJEE:** Does the Government give this concession of P.T.O. for air journeys?

**SHRI B. N. DATAR:** Sir, it relates only to the journeys on Railways. The question of air did not arise then.

#### MYSORE STATE FORCES

\*180. **SHRI M. VALIULLA:** Will the Minister for DEFENCE be pleased to state:

(a) the number of pension cases of retrenched officers and men of the former Mysore State forces which are still pending finalisation with Government;

(b) what are the facilities shown to those officers and men who have not been absorbed in the Indian Army; and

(c) how far these facilities fall short of the recommendations made by the Government of Mysore?

**THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):**  
(a) 162.

(b) Those not absorbed in the Indian Army are given mustering out concessions. Those personnel are being resettled in civil life by the Mysore Government in the following gainful occupations:—

- (i) Employment in Government/  
Private service.
- (ii) Settlement on land.
- (iii) Vocational/Technical Train-  
ing.

(iv) Auto-rickshaw and lorry service.

In regard to (ii), (iii) and (iv), the Central Government have made financial grants.

(c) The Central Government could not approve of the Tractor Unit, Auto-Workshop/Service Station and Silk Filature Schemes prepared by the State, as they involved expenditure not commensurate with the number of persons resettled.

**SHRI M. VALIULLA:** The Hon. Minister was pleased to give four or five occupations in which these persons are employed. May I know how many persons are employed by Government?

**SARDAR S. S. MAJITHIA:** I have not got the figures at the moment as to how many are employed by the State Government. I shall ask for the information.

**SHRI M. VALIULLA:** Does the Government know how many are employed under each one of the schemes mentioned by the hon. Minister?

**SARDAR S. S. MAJITHIA:** I have not got the break-up of the figures. In case the hon. Member is interested in the scheme of settlement on land, we intend to settle 350 ex-J.C.Os. and other ranks on about 3,500 acres of land.

**SHRI M. VALIULLA:** The Minister said that the number of undisposed cases is 162. May I know whether any of these 162 cases are employed by Government, resettled on land or otherwise employed under any of these schemes?

**SARDAR S. S. MAJITHIA:** I have not got those details with me.

**SHRI M. VALIULLA:** May I know the nature of the cases pending finalisation?

**SARDAR S. S. MAJITHIA:** In the case of 17 officers, there were six cases which were pending a policy decision by the Government which has now been taken and their cases are being